

THE ARUNACHAL PRADESH LEGISLATIVE ASSEMBLY

**THE ARUNACHAL PRADESH UNIVERSITY OF
STUDIES (AMENDMENT) BILL, 2022**

(TO BE INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

THE ARUNACHAL PRADESH UNIVERSITY OF STUDIES (AMENDMENT) BILL, 2022

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BILL

to amend the Arunachal Pradesh University of Studies Act, 2012 (Act No. 9 of 2012)

Be it enacted by the Legislature of Arunachal Pradesh in the Seventy-third Year of the Republic of India as follows: -

1. **Short title and commencement :** (i) This Act may be called the Arunachal Pradesh University of Studies (Amendment) Act, 2022.
(ii) It shall come into force on the date of its publication in the Official Gazette.
2. **Amendment of Section 2 :** In the Arunachal Pradesh University of Studies Act, 2012 (Act No. 9 of 2012) (hereinafter referred to as the Principal Act), in section 2, after clause (41), the following shall be *inserted* :—
"(42) "Visitor" means the Visitor of the University".
3. **Amendment of Section 12 :** In the Principal Act, in section 12, for the existing entries in clauses (a), (b), (c), (d), and (e), the following shall be *substituted* :—
“(a) The Visitor;
(b) The Chancellor;
(c) The Vice-Chancellor;
(d) The Registrar
(e) The Finance Officer, and
(f) Such other officers as may be declared by the statutes to be officers of the University.”
4. **Insertion of Section 12 A :** In the Principal Act, after section 12, the following section shall be inserted-
"12A. The Visitor;
(1) (i) The Governor of Arunachal Pradesh shall be the 'Visitor' of the University.
(ii) The Visitor shall, when present, preside at the convocation of the University for conferring Degrees, Diplomas, Charters and Certificates.
(2) Power of the Visitor: Notwithstanding anything contained in this Act, the Visitor shall have the following powers namely: -
(a) To call for any paper or information relating to the affairs of the University;
(b) On the basis of the information received by the Visitor, if he is satisfied that any order, proceeding or decision taken by any authority of the University is not in conformity with the Act, Regulations or Rules, he may issue such directions as he may deem fit in the interest of the University which shall be binding to all concerned;"

5. **Amendment of Section 13 (1)** : In the Principal Act, in sub-section (1) of section 13, the words "*with the prior approval of the Visitor*" appearing in the last part of the sentence shall be deleted.
 6. **Savings** : Notwithstanding anything contained in this Act, anything done or any action taken under the provisions of the Principal Act prior to this amendment shall be valid unless revoked or annulled by the State Government.
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FINANCIAL MEMORANDUM

There shall be no financial involvement from the Consolidated Fund of the State for Amendment and implementation of the Arunachal Pradesh University of Studies Act, 2012, as the said University is 100% funded and established by the World Education Mission, Noida.

Dated Itanagar,
the, 2022.

(Taba Tedir)
Minister (Education),
Arunachal Pradesh.

STATEMENT OF OBJECTS AND REASONS

WHEREAS, **the Arunachal Pradesh University of Studies Act, 2012 (Act No. 9 of 2012)** does not provide for specified role of Governor as 'Visitor' in the University.

AND WHEREAS, it is also pertinent to mention that the Private Universities must have the role of the Governor as 'Visitor' in their respective Acts in uniform manner as desired by the Hon'ble Governor of Arunachal Pradesh vide D.O GOV-AP/EDN/2020/2695, dated 11/03/2021. Hence, proper provisions have been incorporated in the Arunachal Pradesh University of Studies Act to maintain uniformity.

AND THEREFORE, it is considered necessary to amend/insert the role of the Governor as 'Visitor' in the University.

Hence, the Bill,

Dated Itanagar,

the, 2022.

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